

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No. 08/(MAH)/2012  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

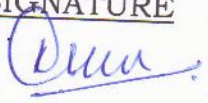

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2016

NAME OF THE PARTIES:

M/s. ELS Developers Pvt. Ltd.  
V/s.

M/s. Emgee Housing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	RAHUL MOHRE	ADVOCATE ON RECORD FOR THE PETITIONER	
2	Jayram Chaudhari	Adm. For Respondent.	

Order

CP. No. 08/397-398/NCLT/MB/MAH/2012

At request of the Respondent Counsel, this Bench peremptorily  
directs the Respondents to file Reply on or before 13.09.2016 and the  
Petitioner side to file Rejoinder within 3 weeks thereafter.

List this matter for final hearing on 06.10.2016.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)

Dated: 23<sup>rd</sup> August, 2016.